

हमें भी हैं, लेकिन उन शिकायतों को भी बीच में लाने का यह अवसर है क्या, इस बारे में मैं बहुत स्पष्ट तौर से अपने भाई से सहमत नहीं हो सकता परन्तु मैं समझता हूँ कि जो भाव व्यक्त किये गये हैं गांधी जी के सम्बन्ध में उसमें हम किसी से पीछे नहीं हैं और हम चाहते हैं कि इस प्रकार के स्थान को एक राष्ट्रीय स्मारक के रूप में बनाने के सम्बन्ध में सरकार पर पूरा जोर दिया जाय और सरकार को जल्दी कदम उठाने के लिये आग्रह किया जाय।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : The House re-assembled at 2 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock. **THE DEPUTY CHAIRMAN** in the Chair.

ALLOCATION OF TIME FOR GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN : I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government and other business to be taken up during the current session as follows :—

1. The Food Corporations (Amendment) Bill, 1968, as passed by the Lok Sabha —two hours

2. Consideration and return of the Appropriation Bills relating to the following :

(a) Supplementary Demands for Grants (Railways) for 1968-69.

(b) Demands for Excess Grants (Railways) for 1966-67.

(c) Supplementary Demands for Grants (Punjab) for 1968-69.

(d) Supplementary Demands for Grants (Pondicherry) for 1968-69.

(e) Supplementary Demands for Grants (General) for 1968-69.

(f) Supplementary Demands for Grants (Bihar) for 1968-69.

7 hrs.

3. Discussion on the Resolution by Shri Sundar Singh Bhandari regarding disapproval of the Essential Services Maintenance Ordinance, 1968, and consideration and passing of the Essential Services Maintenance Bill, 1968, as passed by the Lok Sabha.

7 hrs.

4. The Legislative Assembly of Nagaland (Change in Representation) Bill, 1968, as passed by the Lok Sabha.

1 hr.

5. The Indian Tariff (Amendment) Bill, 1968, as passed by the Lok Sabha.

2 hrs.

6. Motion for concurrence for reference of the Constitution (Twenty-second Amendment) Bill, 1968, to a joint Committee

1 hr. 30 mts.

7. Discussion on International Situation

4 hrs.

8. Discussion on the situation arising out of the movement of teachers of Uttar Pradesh

2 hrs.

The Committee also recommended that the House might sit every day till 7.00 P.M.

SHRI BHUPESH GUPTA (West Bengal) : Is the Essential Services Maintenance Ordinance there? Also the Essential Services Maintenance Bill?

THE DEPUTY CHAIRMAN : Yes.

SHRI BHUPESH GUPTA : I move that this item be deleted from the list.

THE DEPUTY CHAIRMAN : No, no, there is no question of deleting anything from the list.

SHRI BHUPESH GUPTA : Here is the motion and I formally move that this item be excluded.

THE DEPUTY CHAIRMAN : I do not think you can move it now.

SHRI BHUPESH GUPTA : I have moved it. On a point of order; it is my right to move it; you cannot take away that right.

THE DEPUTY CHAIRMAN : How can you at this stage?

SHRI BHUPESH GUPTA : I am moving it; I have moved it; it is my right.

THE DEPUTY CHAIRMAN : Under what rule?

SHRI BHUPESH GUPTA : Please see the rules. I think it has to be adopted by a motion. So I have moved a motion.

THE DEPUTY CHAIRMAN : We are not adopting anything. We are only announcing the business for the rest of the current session. We have no motion. Also we are not adopting anything. We are not accepting or rejecting anything. I have merely announced the business. I am not putting any item to the House for vote.

SHRI BHUPESH GUPTA : This is not adopted then.

THE DEPUTY CHAIRMAN : I just announced to the hon. Members of this House what the Business Advisory Committee had discussed and decided on.

SHRI BHUPESH GUPTA : It is all right then. Sometimes we must remind ourselves about the rules. I know how people go wrong on rules sometimes. When you announce a thing, normally it is adopted in the absence of any objection raised. If you do not want this to be voted upon, I have no objection. Lest it should be taken as adopted, I raised an objection in the form of a motion that I moved, and it was for exclusion of that Essential Services Maintenance Ordinance and the Bill arising therefrom.

THE DEPUTY CHAIRMAN : Now let us pass on to the next business.

THE ADVOCATES (SECOND AMENDMENT) BILL, 1968—contd.

New Clause 33/1

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : I move :

12. "That at page 9, after line 28, the following new clause be inserted, namely :—

'33A. *Amendment of section 49.*—In section 49 of the principal Act, after clause (ae), the following clause shall be inserted, namely :—

(ae) the minimum qualifications required for admission to a course of degree in any recognised University;"

The question was put and the motion was adopted.

New Clause 33A was added to the Bill.

Clause 34 was added to the Bill.

Clause 35—Insertion of new sections 58AC, 58AD and 58AE

SHRI MOHAMMAD YUNUS SALEEM : I move :

13. "That at page 10, for lines 9 and 10, the following be substituted, namely :—

'35. *Insertion of new sections 58ABB, 58AC, 58AD and 58AE.*—After section 58AB of the principal Act, the following sections shall be inserted namely :—

58ABB. *Special provisions with respect to certain law graduates for being admitted as advocates.*—Notwithstanding anything contained in this Act or any judgment, decree or order of any court or any resolution passed or direction given by the Bar Council of India, no person who, after having secured a diploma in three years' course in rural services awarded by the National Council for Rural Higher Education, Ministry of Education, Government of India has, before the commencement of